

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL
(APPEAL No. 11/2013, 12/2013 & 04/2013)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Appeal No.11/2013	Federation of Indian Airlines (FIA) Vs. AERA & Ors. (MIAL/AAI/MCA)
Appeal No.12/2013 (with IA No.34/2013 for impleadment)	Lufthansa German Airlines & Ors. Vs. AERA & Ors. (MIAL/AAI/MCA)
Appeal No.04/2013	Mumbai Int'l Airport Pvt. Ltd. Vs. AERA & Anr. (MCA)

Appearances :

Ms. Poonam Verma with Ms. Divya Chaturvedi and Mr. Kunal Singh, Advocates for FIA.

Mrs. Neelam Rathore, Mr. Vikramjeet, Ms. Syed Amber, Mr. C.M. Shroff & Mr. Abhishek Singh, Advocates for Lufthansa German Airlines & Ors./Appellants

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem and Mr. Priyadarshi Gopal, Advocates for AERA

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singh Chaudhari, Mr. Gautam Chawla & Mr. Shantanu Singh, Advocates for MIAL

Mr. Sukumar Pattjoshi, Sr. Advocate with Ms. Amrita Panda & Mr. Nitish Gupta, Advocates for AAI

Mr. Nishant Menon with Mr. Prince Pawaiya, Advocates for IATA/Impleading applicant (in Appeal No.12 through IA No.34/2013)

ORDER
12th December, 2013

Heard extensively.

List these matters **tomorrow** for continuation of arguments.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member